

Court No. - 2

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 8784 of 2012

Petitioner :- Ashish Kumar Mishra

Respondent :- State Of U.P.Thr.Prin.Secy.Medical And Health Lucknow And Anr.

Counsel for Petitioner :- Satish Kumar Mishra

Counsel for Respondent :- C.S.C.

Hon'ble Devendra Kumar Upadhyaya,J.

Hon'ble Saurabh Srivastava,J.

In reference to our order passed by this Court yesterday, certain instructions have been received by learned State Counsel from the State Government from the Department of Medical and Health as also from the Department of Medical Education.

Let an affidavit, on the basis of these instructions and in other relevant information, be prepared by the learned State Counsel, which shall be filed by the next date of listing.

By filing the affidavit under this order, learned State counsel shall also indicate the steps which might have been taken, if they are required, under the provisions contained in the Uttar Pradesh Prevention and Control of Malaria, Dengue, Kala-Azar and any Vector Borne Disease Regulations, 2016.

Learned State Counsel shall also file an affidavit stating as to whether the experts in the National Center for Vector Borne Diseases Control, were consulted for not only treating the patients suffering from vector borne diseases but also for prevention of the same. Affidavit shall also indicate as to what measures are taken by the State authorities for educating the people of the dangers of the vector borne diseases and the preventive measures, which are to be taken.

Learned counsel representing the Nagar Nigam shall also file an affidavit to be sworn in by none other than the Nagar Ayukt himself indicating the steps which are taken by the Nagar Nigam for checking the growth of mosquitoes and for

ensuring sanitation in general in the city.

List this case on 09.11.2022.

Order Date :- 4.11.2022

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